


**Name of the Department/Section: Computer Section, High Court
of Bombay at Goa**

**Information to be furnished under Section 4 (1) (b) of the Right to
Information Act, 2005**

Sr. No.	As per RTI 4(1)(b)	Information as on 05/01/2026
I.	The particulars of its organisation, functions and duties	<p>The computer Section is headed by the Section Officer (Computer Section), under the supervision of the Assistant Registrar (Administration) & the Registrar (Administration), and looks after the computerization of the High Court of Bombay at Goa.</p> <p>Staff working in the Computer Section:-</p> <ol style="list-style-type: none"> 1. Section Officer - 1 2. Assistant Section Officer - 1 3. System Supervisor (on deputation) – 1 4. Peon - 1 <p>In addition, Director-I.T., N.I.C. Goa, is assigned as the High Court Coordinator.</p>
II.	The powers and duties of its Officers and Employees	The Computer Section mainly deals with the subjects pertaining to the Computerization of the High Court of Bombay at Goa.
III.	The procedure followed in the decision-making process, including channels of supervision and accountability	After obtaining suitable direction from the Hon'ble The Chief Justice and Hon'ble C & IT Committee, necessary steps/actions are taken in the relevant subjects.
IV.	The norms set by it for the discharge of its functions.	Directions are issued by the Hon'ble The Chief Justice and the Hon'ble C & IT Committee from time to time and the Government Resolutions.
V.	The rules, regulations, instructions, manuals and records, held by it or under its control or used by its employees for discharging its functions.	As per the direction issued by the Hon'ble The Chief Justice and the Hon'ble C & IT Committee from time to time and the Government Resolutions made applicable to the High Court in relevant subjects.
VI.	A statement of the categories of documents that are held by it or under its control	Not Applicable.
VII.	The particulars of any arrangement that exists for consultation with, or representation by, the members of the public in relation to the formulation of its policy or implementation thereof.	Not Applicable.

VIII.	A statement of the boards, councils, committees and other bodies consisting of two or more persons constituted as its part or for the purpose of its advice, and as to whether meetings of those boards, councils, committees and other bodies are open to the public, or the minutes of such meetings are accessible for public.	The Hon'ble C & IT Committee is constituted by the Hon'ble The Chief Justice. The decisions taken by the Hon'ble Committee are not accessible to the public.
IX.	A directory of its officers and employees.	Is available on the Official Website of the Bombay High Court
X.	The monthly remuneration received by each of its officers and employees, including the system of compensation as provided in its regulations.	Monthly remuneration to the Judicial Officers is being paid as per the Second National Judicial Pay Commission and to the Officers and Employees as per the Seventh Pay Commission
XI.	The budget allocated to each of its agency, indicating the particulars of all plans, proposed expenditures and reports on disbursements made.	As per the requirement of the High Court of Bombay at Goa, the Government makes Budgetary Provisions during each Financial Year. A specific amount cannot be mentioned.
XII.	The manner of execution of subsidy programmes, including the amounts allocated and the details of beneficiaries of such programmes.	Not Applicable.
XIII.	Particulars of recipients of concessions, permits or authorisations granted by it.	Not Applicable.
XIV.	Details in respect of the information, available to or held by it, reduced in an electronic form.	Relevant information is made available on the Official Website of the Bombay High Court and the High Court of Bombay at Goa.
XV.	The particulars of facilities available to citizens for obtaining information, including the working hours of a library or reading room, if maintained for public use.	Available on the Official Website of the Bombay High Court and the High Court of Bombay at Goa.
XVI.	The names, designations and other particulars of the Public Information Officers.	Available on the Official Website of the Bombay High Court and the High Court of Bombay at Goa.
XVII.	Such other information as may be prescribed and thereafter update these publications every year.	NIL.

Date: 05/01/2026


(Pandurang Parab)
Section Officer
Computer Section